Continuance Bill 1967

(Special Powers)

if necessary, to the Central Advisory Board of Education;

1. Number of Members

to be elected One

- 2. Last date and time for April 5, 1967 receiving nominations, (up to 3 P.M.)
- 3. Last date and time for April 6, 1967 withdrawal of candi-(up to 3 P.M.)
- 4. Date and time of elec- April 7, 1967 tion. (Between 3 P.M.

and s P.M.)

Room No. 63, First Floor, Par-5. Place of election liament House, New Delhi.

6. Method of election

Proportional representation by means of the single transferable vote

ALLOTMENT OF TIME FOR CON-SIDERATION OF MOTION RE. PROCLAMATION IN RELATION TO **RAJASTHAN**

MR. CHAIRMAN: I have to inform Members that under rule 172 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted one day for the consideration of the motion regarding the Proclamation in relation to the State of Rajasthan.

THE ARMED FORCES (SPECIAL POWERS) CONTINUANCE BILL, 1967—contd.

MR. CHAIRMAN: We have to take up the clause by clause consideration of the Bill.

Clauses 2 and 3 were added to the Bill. Clause 1, the Enacting Formula and the Title were added to the Bill.

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): I move:

"That the Bill be passed."

The Question was proposed.

SHRI BANKA BEHARY DAS (Orissa): Sir, I have no desire *° speak on this . . .

MR. CHAIRMAN: How can you speak without a desire?

SHRI BANKA BEHARY DAS: I want one clarification from the Minister because this Nagaland affair is still being administered by the External Affairs Ministry and there is a lot of misunderstanding among the people of this country, especially, the rebels, who are taking advantage of this and telling everybody that they are not part of India because had they been part of India then this affair would have been administered by the Home Ministry. In this connection, I wish to refer to the Panel Report of the Administrative Reforms Committee which has been published to-day. The Committee has also recommended that this affair should be administered by the Home Ministry. So I would like to know from the Minister whether the Government after passing this measure, would seriously consider to take steps to allay the suspicion created among the people of this country, particularly the rebels, by transferring this matter to the Home Ministry,

SHRI A. P. CHATTERJEE (West Bengal): Mr. Chairman, Sir, I raised a point of order on the last day, that is to say, on Friday last, when this motion was moved for consideration by the External Affairs Minister.

MR. CHAIRMAN: I think the point of order must have been disposed of by the presiding officer.

SHRI A. P. CHATTERJEE: It was not disposed of. The Vice-Chairman, Mr. Akbar Ali Khan, merely said . . .

MR. CHAIRMAN: I think the same point of order should not be raised.

SHRI A. P. CHATTERJEE: Will you kindly give me a minute and hear me? Mr. Akbar Ali Khan said . . .

(Special Powers) 1936 Continuance Bill, 1967

- MR. CHAIRMAN: To me your point seems to be that you want to say something on the same point of order. But if it is disposed of by another presiding officer . . .
 - SHRI A. P. CHATTERJEE: It is not disposed of; that is what I am saying. You may kindly look at the record. Mr. Akbar Ali Khan merely said that he thought that the matter had been settled earlier.
 - MR. CHAIRMAN: No, Mr. Chatter-jee. If a matter has been disposed of by one presiding officer in this connection, another presiding officer will not deal with it. You should know this.

SHRI A. P. CHATTERJEE: May he, Sir,

- MR. CHAIRMAN: Will you please sic down? I will not . . .
- SHRI A. P. CHATTERJEE: I am raising this point of order . . .
- MR. CHAIRMAN: I will not enter-iain this point of order.
- SHRI A. P. CHATTERJEE: I am on this point of order that . . .
 - MR. CHAIRMAN: What point of order?
- SHRI A. P. CHATTERJEE: I am on this point of order which has not been settled by the earlier Vice-Chairrnan, and the point of order is whether the External Affairs Ministry can pilot a Bill in regard to a State which is a State within the meaning of the Constitution.
- MR. CHAIRMAN; This was the point of order raised by you last time; you are raising it again, and I have told you, Mr. Chatterjee, thai if this has been disposed of earlier . . .
- SHRI A. P. CHATTERJEE: This was not settled.

- MR. CHAIRMAN: No more; please sit down, Mr. Chatterjee.
- SHRI A. P. CHATTERJEE: You kindly give me a minute, and I shall sit down after you have heard me. What Mr. Akbar Ali Khan . . .
- MR. CHAIRMAN: You can go on speaking as long as you like, but my ruling is that I will not entertain the point of order, because It has been disposed of by the presiding officer before, if you understand
- SHRI A. P. CHATTERJEE: I da understand you very well, Sir, but i want to bring to your notice point of order I had raised earlier, and ask you whether the External Affairs Ministry has the right pilot a Bill which the Home Ministry should. Well, that point has not been settled by the Vice-Chairmat,, Mr. Akbar Ali Khan. Mr. Akbar A Khan merely thought that that there might have been some other ruling on some other analogous point. Therefore, as far as! this question is concerned, this was not decided on, and not settled earlier.
- MR. CHAIRMAN: If you are under the impression that . . .
- SHRI A. P. CHATTERJEE: But what I am say is . . .
- MR. CHAIRMAN: One Minister take up the work of another. I then fore allowed it.
- SHRI BANK A BEHARY DAS; mine was not a point of order; sc the Minister should reply. I said that the report of the Panel of Administi;; Reforms Commission had come and it favoured handling of this by Home Ministry. Since it was actually being administered by the External Affairs Ministry, I asked whether they were thinking of transfer rii | it to the. Home Ministry. So it has nothing to do with any point order.
- MR. CHAIRMAN: Who says it has? Nothing has happened in between except that point of order.

SHRI BANKA BEHARY DAS: So he has to reply, and he was standing up to reply.

Proclamation in

MR. CHAIRMAN: He will probably do it. Why do you presuppose that he will

SHRI SURENDRA PAL SINGH: This question whether the Nagaland affair should be dealt with by the Ministry of External Affairs or the Ministry of Home Affairs has been raised before, a number of times, and the Government have clarified their stand on those occasions. Anyway the position at the present moment is that this matter is being considered by the Cabinet, and as soon as the Cabinet comes to a decision, it will be known to the House. Meanwhile. naturally, the old arrangement is being carried on.

MR. CHAIRMAN: The question is: "That the BUI be passed."

The motion was adopted.

MOTION RE**PROCLAMATION** ISSUED UNDER ARTICLE 356 OF THE CONSTITUTION IN RELATION TO THE STATE OF RAJASTHAN

MR. CHAIRMAN: Now we have -the Motion regarding the Proclamation issued under article 356 of the Constitution in relation to the State of Rajasthan. I have a fairly long list and the time is limited. I would like Mr. Chordia, who would place this before us, to take twenty minutes, and the other Members fifteen minutes each, and the House will adjourn today at One for the usual lunch break. Yes, Mr. Chordia.

श्री विमलकुमार मञ्चालालजी चौरड़िया (मध्य प्रदेश) : सभापति जी, ग्रापकी श्रनुमति से मैं यह प्रस्ताव प्रस्तृत करता हूं कि :

"यह सभा राष्ट्रपति से सिफारिश करती है कि 13 मार्च, 1967 को राजस्थान राज्य के सम्बन्ध में राष्ट्रपति द्वारा जारी की गई उद्घोषणा का निरसन कर दिया जाय।"

समापति जी, राजस्थान में राष्ट्रपति के शासन को लाग करने के सम्बन्ध में दोनों सदनों में काफी चर्चा हो चुकी है। अभी तक हुई चर्ची से मुझे यह कहने को बाध्य होना पड़ता है कि कांग्रेस दल के कुछ माननीय सदस्यों ने इसको दल की प्रतिष्ठा का प्रश्न बनाने का प्रयत्न किया है। मैं उसके विस्तत विवरण में न ग्राकर केवल न्याय की कसौटी पर सारी घटनाओं को कसना चाहंगा। ग्राणा है, कांग्रेस दल के बन्धु उसे शान्तिपूर्वक सुनकर ग्रीर दल की भावनाग्रों से ऊपर उठ कर, प्रजातन्त्र के प्रिय सिद्धान्तों की रक्षा के लिये अग्रसर होंगे।

सभापति महोदय, जहां तक घटनाम्रों का कम है, चतुर्थ ग्राम चुनाव के राजस्थान के चुनाव परिणाम 25 फरवरी, 1967 तक घोषित कर दिये गये। कांग्रेस दल को मतदान में 42 प्रतिशत ग्रीर गैर-कांग्रेस दल को मतदान में 58 प्रतिशत मत मिले। चुनाव परिणाम में विभिन्न दलों की स्थिति इस प्रकार रही:

कांग्रेस .		(*)	88
स्वतन्त्र .		(6)	49
जनसंघ.			22
संयुक्त समाजव	ादी	00	8
साम्यवादी			1
निदंलीय	•	*	15
कुल संख्या	*	2 81	183

तो कुल संख्या हुई 183 श्रीर एक जगह खाली रही क्योंकि एक ही मेम्बर दो स्थानों से चुन कर ग्रागए थे।

कांग्रेस की ग्रोर से श्री सुखाड़िया ने राज्यपाल को बताया कि उनके साथ कांग्रेस के 88, निर्देलीय ग्रीर एक स्वतन्त्र पार्टी वाले को मिला कर 5, इस तरह से कुल 93 सदस्य हैं ग्रीर स्वतन्त्र ग्रीर निर्दलीय सदस्यों के हस्ताक्षर युक्त कागज उन्होंने राज्यपाल को प्रस्तृत किये । पांच विद्यायकों में एक कागज